



IN THE NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Through Hybrid Mode)

Item No.6
CP(IB)/15/9/AMR/2024

IN THE MATTER OF:

M/s. TATA Projects Limited

... Operational Creditor

Versus

M/s. Andhra Pradesh Township Infrastructure Development Corporation

.... Corporate Debtor

Under Section: 9 of IBC, 2016

Order delivered on 22.04.2025

CORAM:

SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (TECHNICAL)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

PRESENT:

In CP

For the Operational Creditor: Mr.Suheal Button & Ms.Surbhi Kapoor, Advocates

For the Corporate Debtor : Mr. Suhas, Proxy counsel

ORDER

The Counsel for the Operational Creditor (OC) filed this petition seeking the admission of the Corporate Debtor (CD) into the Corporate Insolvency Resolution Process (CIRP). During the hearing, the Counsel submitted that certain amounts have been paid by the Corporate Debtor, and that there is an understanding between the Corporate Debtor and the Operational Creditor to allow the balance amount to be paid after one month. The Counsel requested an adjournment until the payment is made by the Corporate Debtor.

However, this Bench finds the request for adjournment not to be in accordance with the provisions of the Insolvency and Bankruptcy Code (IBC). It is clarified that this Forum is not intended for the recovery of amounts pending or to await full payment by the Corporate Debtor to the Operational Creditor. The IBC provides a mechanism for resolution and not for the recovery of claims. In light of the above, the **CP is dismissed and disposed of accordingly.**

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)

Sd/-
(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)